

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

20.

CP(IB)-1749(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.08.2019**

NAME OF THE PARTIES:

Sandhya Nalavde
v/s.
Chamber Construction Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the Petitioner is present. Ld. Representative of the Corporate Debtor is also present.

2. Counsel for the Petitioner submits that the Corporate Debtor is already undergoing CIRP in terms of Order dated 16.07.2019 in CP 3962/IBC(MB)/2018. In view of this, Petition [CP(IB)-1749(MB)/2019] is **dismissed** as withdrawn with liberty to the Petitioner to lodge his/her claim before the IRP/RP appointed in the matter of Corporate Debtor.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

RAJASEKHAR V.K.
Member (Judicial)

02.08.2019
pvs